



The Code of Criminal Procedure (Himachal Pradesh Amendment) Act, 1976

Act 40 of 1976

Keyword(s):
Code of Criminal Procedure

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[Received the assent of the President on the 16th November, 1957 and was first published in the Punjab Gazette Extraordinary, dated the 5th December, 1957].

An Act to extend to the territories which immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union the Criminal Law Amendment Act, 1932, as applicable to the territories which immediately before the said date were comprised in the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Eighth Year of the Republic of India, as follows:—

1. Short title and commencement.—(1) This Act may be called the Criminal Law Amendment (Extension) Act, 1957.

(2) It shall come into force at once.

2. Extension of Central Act XXIII of 1932.—So much of the Criminal Law Amendment Act, 1932, as amended from time to time as extends to the territories which immediately before the 1st November, 1956, were comprised in the State of Punjab and relates to matters with respect to which the State Legislature has power to make laws for the State, is hereby extended to and shall be in force in the territories which, immediately before the said date, were comprised in the State of Patiala and East Punjab States Union.

3. Repeal.—The Criminal Law Amendment (Extension) Ordinance, 1957 (Ordinance No. 8 of 1957), is hereby repealed.

THE CODE OF CRIMINAL PROCEDURE (HIMACHAL PRADESH AMENDMENT) ACT, 1976

(Act No. 40 of 1976)¹

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title, extent and commencement.
2. Amendment of section 13.
3. Repeal and Savings.

(Received the assent of the President of India on the 3rd November, 1976, and was published in R.H.P. Extra., dated the 13th November, 1976.P. 1844).

An Act to amend the Code of Criminal Procedure, 1973 (Act No. 2 of 1974) in its application to the State of Himachal Pradesh.

¹ For Statement of Objects and Reasons see R. H. P. Extra. dated 30-8-1976, P. 1590.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-seventh Year of the Republic of India as follows:—

1. **Short title, extent and commencement.**—(1) This Act may be called the Code of Criminal Procedure (Himachal Pradesh Amendment) Act, 1976.

(2) It extends to the whole of Himachal Pradesh.

(3) It shall come into force at once.

2. **Amendment of section 13.**—In sub-section(1) of section 13 of the Code of Criminal Procedure, 1973 (2 of 1974) in its application to the State of Himachal Pradesh, for the words “in any district” the words “in any local area” shall be substituted.

3. **Repeal and savings.**—The Code of Criminal Procedure (Himachal Pradesh Amendment) Ordinance, 1976 (6 of 1976), is hereby repealed.

Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act, as if this Act had come into force with effect from 5th August, 1976.

NOTIFICATIONS

UNDER

THE CODE OF CRIMINAL PROCEDURE, 1973

APPOINTMENTS AND DELEGATIONS

PERSONNEL DEPARTMENT

(VIGILANCE ENFORCEMENT)

Shimla-171002, the 23rd April, 1982

No. Per (Vig) A-I (1)/81-Vol.II.—In exercise of the powers vested in him under clause (s) of section 2 of the Code of Criminal Procedure, 1973, the Governor, Himachal Pradesh, hereby declares that the offices specified in column-I of Schedule-I annexed hereto shall be the Police Stations and that they include within their limits the areas specified against each of them in column-II of the said Schedule for the purpose of offences mentioned in Schedule-II. The Governor, Himachal Pradesh, is further pleased to direct that all Police Officers of the rank of Sub-Inspectors of Police working in the Directorate of Enforcement, Himachal Pradesh, shall be officers in charge of the Police Stations to which, they are posted, within the ambit of section 2 (o) of the Code of Criminal Procedure, 1973.

ANNEXURE-I

SCHEDULE-I

<i>Col. I</i>	<i>Col. II</i>
1. Office of th Superintendent of Police (Enforcement), South Zone, Shimla.	South Zone comprising Districts of Shimla, Sirmaur, Bilaspur, Solan and Kinnaur.

1. Schedule-I subs and in schedule-II item No. 12 added *vide* Notification No Per-(vig) A-1 (1)/81-II, dated 5-3-1984, published in R.H.P. dated 24-3-1984 P. 293.